

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 186/MP/2021**

Subject : Petition under Section 79(1)(c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012 passed by the Commission and for consequential directions.

Petitioner : Dakshin Gujarat Vij Company Limited (DGVCL)

Respondents : Arcelor Mittal Nippon Steel India Limited (AMNSIL) and 4 Ors.

Date of Hearing : **1.5.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, DGVCL  
Ms. Ranjitha Ramachandran, Advocate, DGVCL  
Ms. Srishti Khindaria, Advocate, DGVCL  
Ms. Swapna Seshadri, Advocate, DGVCL  
Shri Gopal Jain, Sr. Advocate, AMNSIL  
Shri Dushyant Manocha, Advocate, AMNSIL  
Shri Varun Khanna, Advocate, AMNSIL  
Shri Piyush Sharma, Advocate, AMNSIL  
Ms. Ruby Singh Ahuja, Advocate, AMSIL  
Shri Alok Sharma, WRLDC  
Shri Siddharth Sharma, CTUIL

**Record of Proceedings**

At the outset, the learned senior counsel for Respondent No.1, AMNSIL, submitted that pursuant to the direction of the Commission vide Record of Proceedings for the hearing dated 6.3.2024, the Respondent has already paid 10% of the principal outstanding amount of Rs. 130 crores to the Petitioner on 10.4.2024. The learned senior counsel further submitted that in terms of the direction to the parties to explore the possibility of an amicable settlement of all outstanding issues for the payment of arrears pertaining to the CSS and to place the outcome of the decision, the Respondent had conducted two meetings with the officials of the Petitioner and has also prepared a proposal, which is currently pending for approval by its Board. Learned senior counsel submitted that since Respondent is a joint venture company, approval of its proposal is taking a bit longer, and the Respondent is willing to make the payment of a further 10% of the principal outstanding amount within six weeks, and the matter may be taken up after said period. The learned senior counsel also submitted that by the next hearing, Respondent will also place on record the outcome of the discussions between the parties and the proposal prepared in consideration thereof.

2. The learned senior counsel for the Petitioner, as such, did not object to the request made by the learned senior counsel for the Respondent. Learned senior

counsel, however, clarified that the Petitioner has, as such, not received any proposal from the Respondent.

3. Considering the submissions made by the learned senior counsels for the parties, the Commission deemed it appropriate to permit additional time to Respondent No.1 to file its proposal for liquidation of principal amount and interest thereon, subject to Respondent No.1 making the payment of another 10% of the original principal outstanding amount of Rs. 1294.44 crore on an *ad hoc* basis on or before 15.6.2024. The Commission also directed Respondent No.1 to place on record the outcome of discussions between the parties and its proposal for liquidation of principal amount and interest thereon within three weeks and the Petitioner may also file its response thereon within two weeks thereafter.

4. The Petition will be listed for hearing on **9.7.2024**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**